भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii),
तारीख 10 जनवरी, 1997 में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
(राजस्व विभाग)
केंद्रीय प्रत्यक्ष कर बोर्ड

---

नई दिल्ली, तारीख 10 जनवरी, 1997

अधिसूचना

आयकर

का0आ0 (अ): केन्द्रीय प्रत्यक्ष कर बोर्ड, आयकर अधिनियम, 1961 (1961 का 43) की प्रथम अनुसूची के नियम 5 के साथ पठित अधिनियम की धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आयकर नियम, 1962 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात् :-

1. (i) इन नियमों का संक्षिप्त नाम आयकर (दूसरा संशोधन) नियम, 1997

(ii) ये नियम 9 अगस्त, 1962 को प्रवृत्त हुए समझे जाएंगे ।

2. आयकर नियम, 1962 के नियम 960 के अन्त में आने वाले स्पष्टीकरण के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

'स्पष्टीकरण :- इस नियम के प्रयोजनों के लिए, -

(क) 'शुद्ध प्रीमियम आय' से प्रीमियमों की वह रकम अभिप्रेत है जो सुसंगत पूर्व वर्ष के दौरान दिए गए पुनर्बीमा प्रीमियम की रकम को घटा कर प्राप्त हो ;

(ख) 'समुद्री बीमा' में 'नियति साख बीमा' सम्मिलित है ।

स्पष्टीकारक ज्ञापन

आय-कर अधिनियम, 1961 के अधीन बीमा कारबार से प्राप्त लाभों पर धारा 44 के उपबंधों के अनुसार जिसमें लाभों की संगणना प्रथम अनुसूची में अन्तर्विष्ट नियमों के अनुसार करने का उपबंध है, विचार किया जाता है । प्रथम अनुसूची

बीमा कारबार से प्राप्त लाभों और अभिलाभों को वार्षिक लेखाओं में प्रकटित लाभों के अतिशेष के रूप में माना जाएगा, जिसकी प्रतियां प्रथम अनुसूची के उक्त नियम 5 के खंड (क) और खंड (ग) में उपबंधित कतिपय समायोजनों के अधीन रहते हुए, बीमा अधिनियम, 1938 के अधीन, बीमा नियंत्रक को भेजी जानी अपेक्षित है । प्रथम अनुसूची के नियम 5 का खंड (ग) उपबंधित करता है कि चालू जोखिमों के लिए आरक्षित चली आने वाली राशि के लिए कटौती विहित सीमा तक निर्बन्धित की जाएगी । आयकर नियम, 1962 के नियम 6ड अन्य बातों के साथ-साथ यह विहित करता है कि समुद्री बीमा से संबंधित बीमा कारबार से प्राप्त लाभों और अभिलाभों की संगणना में, आयकर अधिनियम, 1961 की प्रथम अनुसूची के नियम 5 के खंड (ग) के अधीन पूर्ववर्ती वर्ष के ऐसे कारबार की शुद्ध प्रीमियम आय के एक सौ प्रतिशत से अधिक की कटौतियां नहीं होंगी । निर्यात साख बीमा से संबंधित बीमा कारबार की बाबत निर्धारण केन्द्रीय राजस्व बोर्ड के कार्यालय ज्ञापन सं0 42/113/आई0टी0/58/आईटी। (ए-1), तारीख 9-6-1959 में अन्तर्विष्ट निदेशों के आधार पर किए गए थे , जिसके अधीन निर्यात साख बीमा की बाबत चालू जोखिमों के लिए सृजित आरक्षिति के लिए कटौती प्रीमियम आय का एक सौ प्रतिशत तक अनुज्ञात किया गया था । आयकर आयुक्त(अपील) ने यह अभिनिर्धारित किया है कि केन्द्रीय राजस्व बोर्ड के उपरोक्त ज्ञापन में अन्तर्विष्ट निदेश अब लागू नहीं है । इस विनिश्चय को अधिक्रांत करने के लिए, केन्द्रीय सरकार ने यह स्पष्ट करने का विनिश्चय किया है कि समुद्री बीमा में निर्यात साख बीमा भी सम्मिलित है । यह स्पष्ट करने के लिए कि समुद्री बीमा से संबंधित बीमा कारबार में निर्यात साख बीमा भी सम्मिलित है , 9-8-1962 से नियम 6 ड का संशोधन करने का विनिश्चय किया गया है । यह प्रमाणित किया जाता है कि इसे भूतलक्षी प्रभाव दिए जाने से निर्धारितियों के हित पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा ।

( अनिरुद्ध कुमार )
अवर सचिव

संख्या - 10259
फा0सं0 149/6/96-टी0पी0एल0

पाद टिप्पण :- मूल नियम अधिसूचना सं0 का0आ0 969, तारीख 26-3-1962 द्वारा प्रकाशित किए गए थे और समय समय पर संशोधन किए गए तथा का0आ0 961 ... तारीख ...

F.No. 149/6/96-TPL.
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
CENTRAL BOARD OF DIRECT TAXES

New Delhi, 10th January, 1997.

Subject: Amendment of Rule 6E of the Income-tax reference from Export Credit Guarantee Corporation of India.

Please find enclosed three copies of notification on the above mentioned subject. You are requested to issue notification no. to the same and return it to the undersigned.

(Aniruddha Kumar)
Under Secretary to the Government of India

SO (ITCC)

Recd at 5.40 pm.
10/1/97
Issued Notification No 10259
10.1.97
10/1/97

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART II SECTION 3, SUB-SECTION (ii) DATED, 10TH JANUARY, 1997

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 10th January, 1997.

NOTIFICATION
INCOME-TAX

S.O. ___(E),- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961, (43 of 1961) read with rule 5 of the First Schedule to the Act, the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (i) These rules may be called the Income-tax (~~Second~~ FIRST) Amendment Rules, 1997.

(ii) These rules shall be deemed to have come into force on the 9th day of August, 1962.

2 In the Income-tax Rules, 1962, in rule 6E, for the Explanation occurring at the end, the following shall be substituted, namely:-

'Explanation.- For the purposes of this rule,-

(a) "net premium income" means the amount of premium received as reduced by the amount of reinsurance premium paid during the relevant previous year;

(b) "marine insurance" includes the Export Credit Insurance.'.

EXPLANATORY MEMORANDUM

Under the Income-tax Act, 1961, profits of insurance business are to be dealt in accordance with the provisions of section 44, which provides that profits shall be computed in accordance with the rules contained in the First Schedule. Rule 5 of the said First

Schedule provides for computation of profits of insurance business other than life insurance. The said rule 5 provides that profits and gains of any business of insurance other than life insurance shall be taken to be the balance of profits disclosed in the annual accounts, copies of which are required to be furnished to the Controller of Insurance under the Insurance Act, 1938, subject to certain adjustments provided in clauses (a) and (c) of said rule 5 of the First Schedule. Clause (c) of rule 5 of the First Schedule provides that the deduction for amount carried over to reserve for unexpired risks shall be restricted to the extent prescribed. Rule 6E of the Income-tax Rules, 1962, prescribes, inter alia, that in computation of profits and gains of the business of insurance relating to marine insurance, the deductions under clause (c) of rule 5 of the First Schedule of the Income-tax Act, 1961, shall not exceed one hundred per cent. of the net premium income of such business of the previous year. The assessments in respect of insurance business relating to Export Credit Insurance were made on the basis of directions contained in OM No. 42/113/IT/58-IT(A-I), dated 9/6/1959 of the Central Board of Revenue, under which deduction for reserve created for unexpired risks in respect of Export Credit Insurance was allowed up to one hundred per cent. of premium income.". It has been held by the Income-tax Commissioner (Appeals) that the directions contained in the aforesaid Office Memorandum of the Central Board of Revenue are no longer applicable. In order to supersede this decision, the Central Government has decided to clarify that the marine insurance includes the Export Credit Insurance also. It is, therefore, decided to amend rule 6E with effect from 9/8/1962 to clarify that the insurance business relating to marine insurance includes the Export Credit Insurance. It is certified that the retrospective effect shall not prejudicially affect the interest of the assessees.

(ANIRUDDHA KUMAR)
Under Secretary to Govt. of India.

F.No. 149/6/96-TPL.
No. 10259

Foot Note:- Principal rules were published vide Notification S.O. 969 dated 26.3.1962 and amended from time to time and last amended by Notification published under S.O. 1011(E) dated 26th Dec., 1996.